

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 139/7/NCLT/AHM/2017


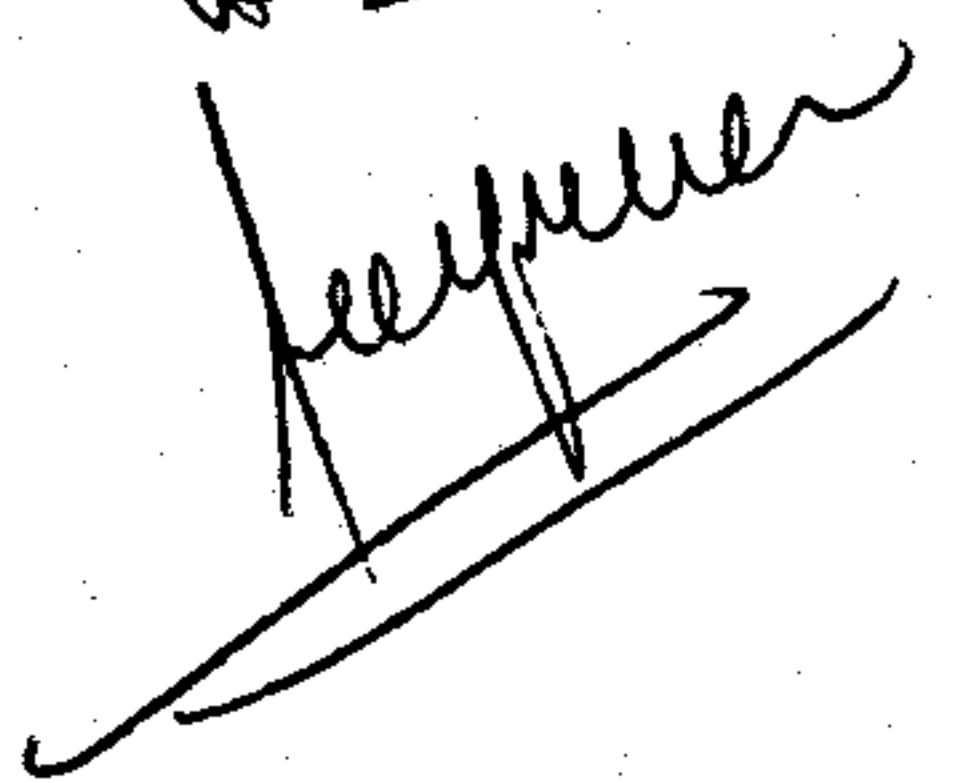
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017**

Name of the Company: Invent Assets Securitisation & Reconstruction Pvt Ltd.
V/s.
Shah Alloys Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	CS Ashish C. Doshi	PCS	For Applicant	
2.	CA Hiten Parikh	PCA	For Respondent	

ORDER

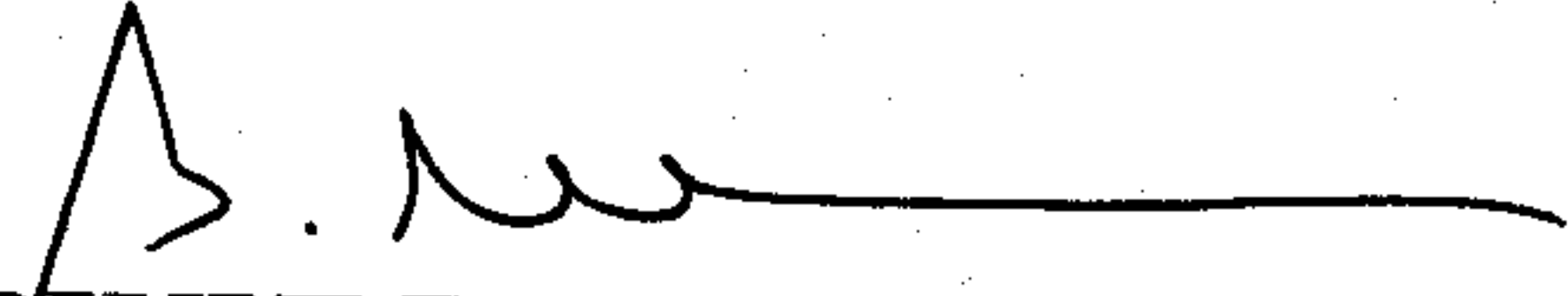
Learned PCS Mr. Ashish Doshi present for Financial Creditor/ Petitioner. Learned FCA Mr. Hiten Parikh present for Respondent.

Proof of service of copy of application on Respondent filed.

Learned FCA Mr. Hiten Parikh filed Memorandum of Appearance for Respondent.

List the matter on 09.11.2017 for objections of Respondent and for hearing before admission along with CP(IB) filed by Asset Reconstruction Company (India) Ltd against Shah Alloys Ltd.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 25th day of October, 2017.